



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE  
IA No. 30 / 2025 (Condonation of Delay)  
In Appeal No. 12/2025**

Samita Rajendra Patil ..... Appellant

Vs

Union Of India & Ors ..... Respondents

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3, STATE  
ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA):-**

I, Dattatray Suryakant Bhalerao, working as Scientist I & Deputy Secretary, Environment and Climate Change Department, Government of Maharashtra do hereby state on solemn affirmation as under –

I am well conversant with the facts of the present case and I am competent to swear this Affidavit based upon the records available with this office.

1. I have examined the relevant records available in my office in respect of the above matter and am affirming the present Reply Affidavit based on the same. Nothing in the present Reply Affidavit may be deemed to be an admission of any of the contents of the above-captioned Application. Nothing in the above-captioned Application may be deemed to have been admitted for mere want of specific denial.



2. At the outset, it is submitted that the present Appeal has been filed seeking quashing of EC dated 09/10/2024 granted by Respondent No.3 in favour of Respondent No.9.
3. The present Appeal came up for Admission on 23/01/2025 when this Hon'ble Tribunal directed the Appellant to file application for condonation of delay and therefore the Appellant filed this present IA. At the outset this Respondent states that this Respondent is opposing the delay as the said Application is filed upon untrue and fabricated grounds.
4. I say that it is being alleged by the Appellant in paragraph 5 to 8, that the EC was not available on the official website, the same was not advertised and therefore the limitation would commence only when the EC was supplied to the Appellant on 09/12/2024 and therefore the Appeal is within limitation. These contentions are totally denied by the present Respondent.
5. I say that the reasons attributed to the delay as stated in paragraph Nos. 5 to 8 is absolutely false and baseless. I say that the EC was uploaded on the Parivesh Portal 09/10/2024. It may be seen that at the end of the EC, at the bottom of the page, the date and time of uploading are clearly seen. The EC is digitally signed and thus the date and time are system generated. The copy of the impugned EC is hereto annexed and marked as Annexure I.
6. I say that thus the Appellant has admittedly filed the present Appeal after a delay of 72 which far exceeds the limitation of 30 days. It is denied that the Appellant has shown any just and sufficient cause for the delay and the present



*[Handwritten signature]*

Appeal is filed with false reasons. I say that further, the grounds pleaded in the Application and overall conduct of the parties does not meet the criteria of "Sufficient Cause" enumerated in Section 16 of the NGT Act.

7. In light of the above facts and Law, this Hon'ble Tribunal should not condone the delay in the present case.

Whatever is stated above is true and correct to the best of my knowledge, ability and belief and I affirm it to be true.

Place: Mumbai

Date : 05 JUN 2025



**Dattatray Suryakant Bhalerao**  
**Scientist-I & Deputy Secretary,**  
**Environment & CC Department,**  
**Government of Maharashtra**



VERIFICATION

I, Dattatray Suryakant Bhalerao, Scientist I & Deputy Secretary, Environment and Climate Change Department, Government of Maharashtra, having my office address at 15th Floor, New Administrative Building, Mantralaya, Mumbai- 400 032 do hereby verify and declare that the statements made in the aforesaid paras are true and correct to the best of my knowledge and information and I believe the same to be true and that no material is has been concealed therefrom.

Solemnly affirmed on this \_\_\_\_\_ day of June, 2025 at Mumbai.

05 JUN 2025

*[Handwritten Signature]*

Dattatray Suryakant Bhalerao  
Scientist-I & Deputy Secretary,  
Environment & CC Department,  
Government of Maharashtra



BEFORE ME

*[Handwritten Signature]*

Adv. S. N. Dhanage

Notary Govt. of India

Regd. No. 15376, MUMBAI (MS)

404-405, 4th Floor, Davar House,

197/199, Near Central Camera Bldg.,

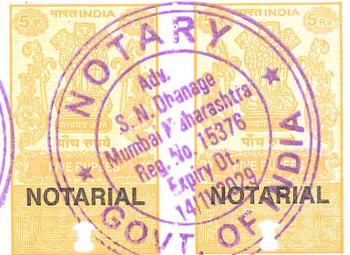
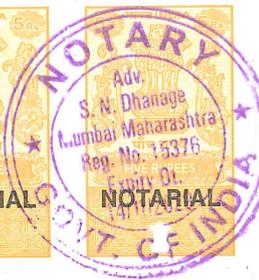
D. N. Road, Fort, Mumbai - 400001.

Mob.: 8788385738

NOTED & REGISTERED

Page No. 64 Sr. No. 609

Date. 05 JUN 2025



ENVIRONMENTAL  
CLEARANCE

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment**  
**Authority(SEIAA), MAHARASHTRA)**

To,

The Director

M/s Arihant Aashiyana Pvt Ltd

302, Peripolis,sector-17, Vashi, Navi Mumbai-400703 302, Peripolis,sector  
-17, Vashi, Navi Mumbai-400703 -400706

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/INFRA2/454562/2023 dated 20 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	<b>EC24B039MH116183</b>
2. File No.	SIA/MH/INFRA2/454562/2023
3. Project Type	Expansion
4. Category	B
5. Project/Activity including Schedule No.	8(b) Townships and Area Development projects.
6. Name of Project	Arihant Aspire By Arihant Adobe Ltd
7. Name of Company/Organization	M/s Arihant Aashiyana Pvt Ltd
8. Location of Project	MAHARASHTRA
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 09/10/2024

(e-signed)  
**Pravin C. Darade , I.A.S.**  
**Member Secretary**  
**SEIAA - (MAHARASHTRA)**

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

**PARIVESH**  
*(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)*



## STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/INFRA2/454562/2023  
Environment & Climate  
Change Department  
Room No. 217, 2<sup>nd</sup> Floor,  
Mantralaya, Mumbai- 400032.

To  
M/s. Arihant Abode Ltd.,  
S.NO. 7/5, 14/6, 14/7, 15/1, 15/2(1) to 15/2(6),  
15/3, 16, 18/1a, 18/1B, 23/3, 23/4, 24/1A,  
149/1-149/5, 150/1 -150/7, Tal: Panvel,  
Dist: Raigad.

Subject : Environmental Clearance for proposed "Expansion in Arihant Aspire"  
at S.NO. 7/5, 14/6, 14/7, 15/1, 15/2(1) to 15/2(6), 15/3, 16, 18/1a, 18/1B,  
23/3, 23/4, 24/1A, 149/1-149/5, 150/1 -150/7, Tal: Panvel, Dist: Raigad  
by M/s. Arihant Abode Ltd.

Reference : Application no. SIA/MH/INFRA2/454562/2023

This has reference to your communication on the above-mentioned subject. The proposal was considered by the SEAC-2 in its 224<sup>th</sup> meeting under screening category 8 (b) B1 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 278<sup>th</sup> (Day-3) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 24<sup>th</sup> July, 2024.

2. Brief Information of the project submitted by you is as below:-

Sr. No.	Description	Details	
1	Proposal Number	SIA/MH/INFRA2/454562/2023	
2	Name of Project	Expansion in "Arihant Aspire" Residential project with Shopline	
3	Project category	8b (B1)	
4	Type of Institution	Private	
5	Project Proponent	Name	Mr. Nimesh Shah
		Regd. Office address	Arihant Aura, B-Wing, 25th Floor, Plot No. 13/1, TTC Industrial Area, Thane Belapur Road, Turbhe, Navi Mumbai, Maharashtra, 400705.
		Contact number	9987075269
		E-mail	<a href="mailto:nimesh@asl.net.in">nimesh@asl.net.in</a>
6	Consultant	EIA Coordinator: Mr. Sourabh Jaiswar Pollution and Ecology Control Services, NABET/EIA/2225/RA 0291 valid upto 16.10.2025.	
7	Applied for	Expansion	

8	Location of the project	S.NO. 7/5, 14/6, 14/7, 15/1, 15/2(1) to 15/2(6), 15/3, 16, 18/1a, 18/1B, 23/3, 23/4, 24/1A, 149/1-149/5, 150/1 -150/7, Village Palaspe, Tal: Panvel, Dist: Raigad					
9	Latitude and Longitude	18°57'46.83"N 73° 8'2.75"E					
10	Plot Area (sq.m.)	66702.00					
11	Deductions (sq.m.)	12385.78					
12	Net Plot area (sq.m.)	54316.22					
13	Ground coverage (m <sup>2</sup> ) & %	20146.00 & 40.80%					
14	FSI Area (sq.m.)	2,17,264.880					
15	Non-FSI (sq.m.)	2,64,981.336					
16	Proposed built-up area (FSI +Non FSI) (sq.m.)	4,82,246.216					
17	TBUA (m <sup>2</sup> ) approved by Planning Authority till date	1,49,227.608 sq.m					
18	Earlier EC details with Total Construction area, if any.	EC Obtained vide SEIAA Statement – 1634.Dated 18.09.2018 for TBUA: 4,78,506.07 sq.mt.					
19	Construction completed as per earlier EC (FSI + Non FSI) (sq.m.)	1,37,471.944 sq.m					
20	<b>Previous EC / Existing Building</b>	<b>Proposed Configuration</b>					
	<b>Bldg Name</b>	<b>Configuration</b>	<b>Ht (m)</b>	<b>Bldg Name</b>	<b>Configuration</b>	<b>Ht (m)</b>	<b>Reason for Change</b>
	Rental 1	G(pt) +P (pt) + 24 F	75.50	Rental 1	G (pt) +P (pt) + 24 F	75.50	No Change
	Rental 2	G (pt) +P (pt) + 24 F	75.50	Rental 2	G(pt) +P (pt) + 24F	75.50	No Change
	Sale 1	3B + G + 2P + 40 F (7 Wings)	129.35	Sale 01	3B +G + 2P +41 F (7 Wings)	131.95	Increase of 1 Floor
	Sale 2	3B + G + 43 F	129.35	Sale 02	3B+ G.+43 F	129.35	No Change
	Club House	3B + St + 2 F	9.0	Club House	3B + St + 2 F	9.0	No Change
21	No of Tenements & Shop	Tenements 4436, Shops 122					
22	Total Population	20911					
23	Total Water Requirements CMD	2851					
24	UG tank location	Below Ground					
25	Source of water	MJP					
26	STP Capacity & Technology	1000, 800, 750 Cum & MBBR Technology					
27	STP Location	Below Ground.					

28	Sewage Generation CMD & % of sewage discharge in sewer line	2428 KLD & 54.8 %		
29	Solid Waste Management during Construction Phase	<b>Type</b>	<b>Q (Kg/d)</b>	<b>Treatment / disposal</b>
		Dry waste	54	Local recyclers
		Wet waste	36	Local recyclers
30	Total Solid Waste Quantities with type during Operation Phase & Capacity of OWC to be installed	<b>Type</b>	<b>Q (Kg/d)</b>	<b>Treatment /disposal</b>
		Dry waste	5623	Authorize vendor
		Wet waste	3738	Treated in OWC
		E-Waste	25	Authorize vendor
		STP Sludge (dry)	95	Used as Manure.
31	R.G. Area in sq.m.	RG required – 4345.29 Sq. Mtrst.		
		RG provided on Mother earth- 8448.346 Sq. Mtr.		
		RG provided on Podium – 0 Sq.mt.		
		Total – 8448.346 Sq.mt		
		Services in RG – 282.283 Sq.m		
		Net RG on ground- 8250.567 Sq.m		
		Existing trees on plot: 12 No's		
		Number of trees to be cut: 0 Nos.		
		Number of trees to be transplanted: 12		
		Number of trees to be planted: a) Nos. of trees planted in RG area: 700 nos. b) Nos. of trees planted in Miyawaki Plantation with area: 1100 Nos. Total nos. of trees after the development: 1812 Nos.		
32	Power requirement			
		Connected load (kW)	9373.39 kW	
		Demand load (kW)	5080.72 kW	
33	Energy Efficiency	a) Total Energy saving (%): 20.9 % b) Solar energy (%): 5.41 %		
34	D.G. set capacity	4 x 500 kVA		
35	No. of 4-W & 2-W Parking with 25% EV	4-Wheelers – 3141 Nos; 2-Wheeler – 482 Nos		
36	No. & capacity of Rain water harvesting tanks /Pits	4 RWH tank with total capacity 1108 cum		
37	Project Cost in (Cr.)	Rs. 800 Cr.		
38	EMP Cost	a) Construction Phase: 1.Capital Cost: Rs. 39.95 Lakhs. 2.O & M Cost: Rs. 13.31 Lakhs/Annum. b) Operation Phase:		

		1.Capital Cost: Rs. 1546.50 Lakhs. 2.O & M Cost: Rs. 124.70 Lakhs/Annum.
39	CER Details with justification if any....as per MoEF &CC circular dated 01/05/2018	NA
40	Details of Court Cases /litigations w.r.t the project and project location, if any.	None

The comparative statement showing the project details as per earlier EC and present proposal is as below:

Description	Details as per previous EC	Proposed EC
Plot area (Sq.m)	66,702.0	66,702.00
Total BUA (Sq.m)	4,78,506.07	4,82,246.216
Building Configuration	Rental 1: G(pt) +P (pt) + 24 F	Rental 1: G(pt) +P (pt) + 24 F
	Rental 2: G(pt) +P (pt) + 24 F	Rental 2: G(pt) +P (pt) + 24 F
	Sale 1: 3B + G+ 2P + 40 F (7 Wings)	Sale 1: 3B +G + 2P +41 FL (7 Wings)
	Sale 2: 3B + G + 43 F Club House: 3B + G + 2 Fl	Sale 2: 3B + G + 43 F Club House: 3B + G + 2 Fl
Population	19234	20911
Total Water Requirement (KLD)	2670	2851
Sewage Generation (KLD)	2210	2428
STP's Capacity & Technology	2550	2550
STP location	Below Ground	Below Ground
Total Solid Waste Quantities	8.6 TPD	9.36 TPD

3. Proposal is an expansion of existing construction project. Project had received earlier Environment Clearance vide SEIAA-EC-0000000454, dated: 18.9.2018 for total plot area of 66,702.00 Sq.Mtrs., total construction area of 2,67,959.62 Sq.Mtrs., FSI area of 94,058.03 Sq.Mtrs. and Non-FSI area of 1,73,901.59 Sq.Mtrs which was restricted as per approval. Proposal has been considered by SEIAA in its 278<sup>th</sup> (Day-3) meeting held on 24<sup>th</sup> July, 2024 and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

**Specific Conditions:**

**A. SEAC Conditions-**

1. PP to submit IOD/IOA/Concession Document/Plan Approval or any other form of documents as applicable clarifying its conformity with local planning rules and

provisions as per the Circular dated 30.01.2014 issued by the Environment Department, Govt. of Maharashtra showing all mandatory/required RG on mother earth as Hon'ble Supreme Court Order.

2. PP to obtain following NOCs & remarks as per revised planning:  
a) Sewer connection; b) SWD NOC; c) Tree NOC; d) SWM/C&D NOC.
3. PP to obtain final permission from Highway authorities with respect to approach road to the project site from NH-17.
4. Planning authority to ensure that assured water supply, sewer and storm water drainage network is made available in the vicinity of the project before issuing occupation certificate to the project.
5. PP to ensure compliance of observation made in the certified compliance report dated: 17.02.2023 issued by Regional Office, MOEF&CC, Nagpur with respect to earlier EC of the project.
6. PP to provide STP with 10% more capacity than the actual sewage generation from the project site; PP to revise layouts of all STPs with area provided & 40% open to sky area.
7. PP to reduce discharge of treated water up to 35%; PP to submit undertaking from concerned authority/ agency/third party for use of excess treated water generated in the project.
8. PP to provide basement ventilation and air cleaning system & include cost of basement ventilation and air cleaning system in the EMP and submit revised EMP of operation phase.
9. PP to reduce retrieval time for evacuation of both vehicles and human population in case of disaster in all proposed buildings.
10. PP to increase species diversity in Miyawaki plantation & revise the nos and trees list accordingly.

**B. SEIAA Conditions-**

1. PP has provided mandatory RG area of 4345.297 m<sup>2</sup> on mother earth without any construction. Local planning authority to ensure the compliance of the same.
2. This EC is restricted for rental plot up to height 130.23 m AGL and for sale building up to height 136.90 m AGL as per Civil Aviation NOC.
3. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
4. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
5. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA III dt.04.01.2019.
6. SEIAA after deliberation decided to grant EC for-FSI-149227.608 m<sup>2</sup>, Non FSI-182001.485 m<sup>2</sup>, total BUA-331229.093 m<sup>2</sup>. (Plan approval No-

CIDCO/Naina/Panvel/Palasp/BP-0006/0345, dated-16.03.2024) (Restricted as per approval)

**General Conditions:**

**a) Construction Phase :-**

- I. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.
- III. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- V. Arrangement shall be made that waste water and storm water do not get mixed.
- VI. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
- VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
- IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- X. The Energy Conservation Building code shall be strictly adhered to.
- XI. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- XIII. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- XVI. Vehicles hired for transportation of Raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.

- XVII. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- XVIII. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- XIX. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

**B) Operation phase:-**

- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
- III. a) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP. b) PP to give 100 % treatment to sewage /Liquid waste and explore the possibility to recycle at least 50 % of water, Local authority should ensure this.
- IV. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.
- V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
- VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- VII. PP to provide adequate electric charging points for electric vehicles (EVs).
- VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.

- IX. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- X. Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
- XI. The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at parivesh.nic.in
- XII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- XIII. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

**C) General EC Conditions:-**

- I. PP has to strictly abide by the conditions stipulated by SEAC & SEIAA.
- II. If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
- III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
- IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
- V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
- VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental

protection measures required, if any.

VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. This Environment Clearance is issued purely from an environment point of view without prejudice to any court cases and all other applicable permissions/ NOCs shall be obtained before starting proposed work at site.

6. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended from time to time.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1<sup>st</sup> Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Pravin Darade  
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA, Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Raigad.
6. Commissioner, Panvel Municipal Corporation
7. Regional Officer, Maharashtra Pollution Control Board, Navi Mumbai.



**Signature Not Verified**

Digitally signed by: Shri Pravin C. Darade, I.A.S.  
Designation: Member Secretary  
Date and Time: 10/9/2024 5:38:09 PM